

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI “E” BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER &
SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER**

ITA No.139/Del/2019

[Assessment Year : 2012-13]

News 24 Broadcast India Ltd., FC-23, Sector-16A, Film City, Noida, Uttar Pradesh-201301. PAN-AADCB1027E	vs	DCIT, Circle-18(1), Delhi.
APPELLANT		RESPONDENT
Appellant by	Shri Amit Arora, CA	
Respondent by	Shri Bhopal Singh, Sr.DR	
Date of Hearing	15.03.2022	
Date of Pronouncement	15.03.2022	

ORDER

PER KUL BHARAT, JM :

This appeal filed by the assessee for the assessment year 2012-13 is directed against the order of Ld. CIT(A)-28, New Delhi dated 01.11.2018.

2. The Ld. Counsel for the assessee has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of the Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Sr. DR has no objection in this regard.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court on 15th March, 2022.

Sd/-

(PRADIP KUMAR KEDIA)
ACCOUNTANT MEMBER

Sd/-

(KUL BHARAT)
JUDICIAL MEMBER

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI